

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.3 - IA/713(AHM)2024 in IA/41(AHM)2023
in
CP(IB) 342 of 2020

Proceedings under Section 7 IBC

IN THE MATTER OF:

State Bank of India
V/s
Steelco Gujarat Ltd

.....Applicant

.....Respondent

Order delivered on: 02/05/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Ms. Hirva Dave, Adv. a.w Mr. Jaimin Dave, Adv.
For the Respondent :

ORDER

IA/713(AHM)2024 in IA/41(AHM)2023

This is an application filed for substitution in the name of CA Nirav Anupam Tarkas, Resolution professional of M/s. Steelco Gujarat Limited with the name of present Applicant i.e., M/s. Steelco Gujarat Limited in I.A. No. 4I of 2023 in C. p. (I.8.) No. 342 of 2020.

Heard Ld. Counsel for the Applicant. Applicant M/s. Steelco Gujarat Limited is permitted to carry out necessary amendment in the cause title of I.A. No. 4I of 2023 in C. P. (I.8.) No. 342 of 2020.

In view of the same, **IA/713(AHM)2024** is allowed and disposed-off.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)